

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.221/MP/2023**

Subject : Petition under Section 79 of the Electricity Act 2003, seeking a direction upon the Respondent/ AD Hydro Power Limited for quashing/ setting aside the invoices dated 21.03.2023 and 30.03.2023, and for refund of an amount of Rs. 50,51,095/- illegally seized by encashing the Bank Guarantee which was furnished under the Interim Power Transmission Agreement dated 28.04.2016.

Date of Hearing : **5.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Kanchanjunga Power Company Private Limited (KPCPL).

Respondents : AD Hydro Power Limited (ADHPL) and 2 Ors.

Parties Present : Shri Hemant Singh, Advocate, KPCPL  
Shri Lakshyajit Singh, Advocate, KPCPL  
Dr. Seema Jain, Advocate, ADHPL  
Shri Vimlesh, Advocate, ADHPL  
Shri Sumit Garg, ADHPL

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioner and the representative of Respondent No.1, ADHPL argued at length and reiterated the submissions made in the pleadings.

2. After hearing the learned counsel for the Petitioner and the representative of Respondent No.1, ADHPL, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**